

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.203/00813/2018

Jabalpur, this Tuesday, the 28th day of August, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Amarjeet Kumar
S/o Shri Mahendra Prasad
Aged about 38 years
Presently Working as PRS/BSP,
R/o Block 14 Zeenat Green Vihar
Phase-I Hemunagar
Bilaspur (C.G.) 495004
Mobile No.9380799870

-Applicant

(By Advocate –**Shri A.V. Shridhar**)

V e r s u s

1. Union of India,
Through General Manager
South East Central Railway
Bilaspur (C.G.) 495004

2. Chief Personnel Officer
South East Central Railway
Bilaspur (C.G.) 495004

3. Sr. Divisional Commercial Manager
South East Central Railway,
Bilaspur (C.G.) 495004

4. Sr. Divisional Personnel Officer
South East Central Railway
Bilaspur (C.G.) 495004

5. Divisional Personnel Officer
South East Central Railway
Bilaspur (C.G.) 495004

- Respondents

(By Advocate –**Shri A.S. Raizada**)

O R D E R (Oral)**By Navin Tandon, AM:-**

The applicant was appointed as Enquiry-cum-Reservation Clerk.

2. He is aggrieved by the action of the respondent in transferring him from Bilaspur to Kharsiya vide order dated 08.08.2018 (Annexure A-1).

3. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority of the respondents is directed to consider and decide his case in a time bound fashion by filing a detailed representation to them.

4. Shri A.S. Raizada, learned Standing counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is disposed of in this manner.

5. Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by granting liberty to the applicant to file a representation to the competent authority of the respondents within two days from today. On receipt of same, the competent authority of the respondent-department shall consider and decide the applicant's representation, with a reasoned and speaking order. Till such time representation is decided, the applicant shall not be relieved from

the present place of posting, if not already relieved. The decision so taken on the representation shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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